



കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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		1940 ആഷാഢം 26 26th Ashadha 1940	

PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

(i)

No. B1(A)-63/2018.

21st June 2018.

In exercise of the powers conferred by Section 11(3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in column (1) of the following schedule to be the Judicial Magistrate of First Class to preside over the Court specified against her name in column (2) thereof from the date on which she takes charge.

SCHEDULE

Name	Name of Court
(1)	(2)
Smt. Mary Bindu Fernandez	Judicial Magistrate of First Class, Thodupuzha

(ii)

In exercise of the powers conferred by Sub-Section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of First Class mentioned in column (1) of the following schedule to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Name	Name of Court
(1)	(2)
Smt. Mary Bindu Fernandez	Judicial Magistrate of First Class, Thodupuzha

By order,

K. HARIPAL,

Kochi-682 031.

Registrar (Subordinate Judiciary).